

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4560
ANSWERED ON:20.12.2012
REGISTRATION OF COMPANIES QUESTION
Venugopal Shri P.

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the people have been facing difficulties in uploading documents/forms and returns required to be filed with Registrar of Companies under the Companies Act, 1956;
- (b) if so, the reasons therefor;
- (c) whether the concerned website has remained blocked for several days; and
- (d) if so, the details thereof and the corrective action taken thereon?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT)

(a) & (b) No, Madam. No such information has been received in this Ministry.

(c) & (d) No, Madam. However, due to heavy congestion in the MCA21 system and problem in LDAP (Lightweight Directory Access Protocol) server on 22.11.2012 the stakeholders were not able to upload the documents for about two hours. In view of this the due date of filing of e-Form 23AC (Non-XBRL) and 23 ACA (Non-XBRL) i.e. Balance Sheet and Profit and Loss Account was extended for two days i.e. from 22.11.2012 to 24.11.2012 vide General Circular No.38/2012 dated 23.11.2012.